Matter Under Rule 377

throughout the Plant. The production in the Steel Melting Shop resumed at 1640 hours on 23-7-94. Situation in the plant is normal. The Trade Unions as well as Officer's Association are cooperating in maintaining 15. 16 hrs.

COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE)\* AMENDMENT BILL

15. 15 hrs.

peace and normalcy.

[English]

**ELECTION TO COMMITTEE** 

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill further to amend the Comptroller and Auditor-General's (Duties.Powers and Conditions of Service) Act, 1971.

[English]

MR. DEPUTY- SPEAKER: The question is:

SHRI G. VENKAT SWAMY (Pedapalli): Sir, I beg to move:

That leave be granted to introduce a Bill further to amend the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.

That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act.

The motion was adopted.

MR. DEPUTY- SPEAKER: The question is:

SHRI M.V.CHANDRASHEKHARA MURTHY: I Introduce the Bill.

That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act...

15. 17 hrs.

MATTERS UNDER RULE 377

(i) Need To Set Up Exclusive Cargo Services And Cargo Planes To Facilitate Promotion Of Exports Of Various Agricultural Products

The Motion was adopted.

[English]

SHRIMATI PRATIBHA DEVISINGH

Published in Gazette of India, Extraordinary. Part II. Section 2 dated 2.8.1994.